

that were the basis of the identification within 30 days. The investigation must be concluded within six months, unless it is extended by a further three months. At the end of the investigation period, the USTR must decide whether the measures under investigation are actionable and if so, decide what response is appropriate, including possible retaliation.

Government of India has regretted the unilateral decision of the Government of United States when these issues are already being negotiated in the Uruguay Round of Multilateral Trade Negotiations.

Retaliatory action under Special 301 is not mandatory. Further the U.S. Trade Representatives has stated that imposition of trade sanctions is not inevitable or desirable.

AIDS cases in Andhra Pradesh

128. DR. YELAMANCHILI SIVAJI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are any identified AIDS' effected cases in Andhra Pradesh;

(b) if so, what are the details thereof and what steps are being taken to prevent the spread of this dreaded disease; and

(c) whether there is any proposal under Government's consideration to screen the passengers at the international airports to segregate 'AIDS' effected patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI): (a) and (b) As per information available, the total number of sero positive cases and AIDS cases in the State of Andhra Pradesh is as follows:

HIV sero positive: 59

AIDS case: 1 (Blood Recipient-Haemophilic)

The Government of India under the National AIDS Control Programme has;

- (i) intensified the sero and sentinel surveillance for detecting HIV

infections in the country and the population at risk.

- (ii) strengthened the management of HIV infected persons by identifying AIDS unit for clinical management of HIV infected AIDS cases in 13 medical colleges of the country.

- (iii) intensifying the community education & health education activities.

- (iv) strengthening blood safety programme.

(c) No.

Request by Andhra Pradesh State Electricity Board to NABARD for Reduction of Interest Rate

129. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state;

(a) whether any request has been made by Andhra Pradesh State Electricity Board to NABARD for reduction of interest rate on loans advanced by Rural Electrification Corporation and Banks for pumpset energisation and for extending moratorium and repayment periods; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): (a) Yes, Sir.

(b) National Bank for Agriculture and Rural Development (NABARD) had received a request from Andhra Pradesh State Electricity Board (APSEB) in April, 1990, for reduction of interest rates for from 11.5 per cent to 10.0 per cent on loans advanced by Rural Electrification Corporation (REC) and banks for pumpset energisation. NABARD does not find the demand acceptable and has explained the matter to APSEB.

Tobacco and Cigarette Exports to China and USSR

130. DR. YELAMANCHILI SIVAJI: Will the Minister of COMMERCE be pleased to state the details of tobacco and cigarette exports to China and Soviet Union during the last five years yearwise, specifying the names of the exporters, the quantity exported and the value realised?